

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRLMP.NO. 7990/2014 in CRIMINAL APPEAL NO(s). 61 OF 2007

SASI ENTERPRISES Appellant (s)

VERSUS

ASSISTANT COMMISSIONER OF INCOME TAX Respondent(s)  
(With appln(s) for extension of time and office report)

Date: 25/04/2014 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN  
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s) Mr. V. Giri,Sr.Adv.  
Mr. Pranab Kumar Mullick,Adv.

For Respondent(s) Mr. Siddharth Luthra,ASG  
Mr. Arjit Prasad,Adv.  
Ms. Gargi Khanna,Adv.  
Mr. Pranay Aggarwal,Adv.  
Mr. Rajat Mathur,Adv.  
Mr. B.V. Balaram Das,Adv.

UPON being mentioned the Court made the following  
O R D E R

Considering the facts and circumstances of the  
case, we are inclined to modify our order dated  
15.04.2014 to the extent of granting three months'  
time from 06.06.2014. Rest of the order will stand.

The Crl.M.P. stands disposed of.

(Narendra Prasad)  
Court Master

(Renuka Sadana)  
Court Master